

No. 91

**Notice under Order XII Rule 14 of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
IN APPEAL FROM ITS ORIGINAL CIVIL JURISDICTION

APPEAL NO.            OF 19 .

SUIT NO.            OF 19 .

..... APPELLANT.

versus

.....RESPONDENT.

To

The abovenamed respondent.

Take notice that a Memorandum of Appeal has been filed on the ..... day of ..... 19 by the abovenamed ..... against the decree of the Honourable Mr. Justice ..... passed in the above suit on the ..... day of ..... 19 and that this Court has fixed the ..... day of ..... 19 for the hearing of the said appeal.

If you have any objection to take to the said decree which you could have taken thereto by way of appeal, you must file the same in this office within one month from the service upon you of this notice, and if you do not appear in the Appellate Court on the day so fixed for the hearing of the said appeal, the appeal will be heard and decided ex-parte in your absence.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for .....